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WP-42716-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

&amp;

HON'BLE SHRI JUSTICE ALOK AWASTHI

ON THE 2<sup>nd</sup> OF FEBRUARY, 2026WRIT PETITION No. 42716 of 2025*B.L. JAIN**Versus**SECRETARY AND OTHERS*

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Appearance:

Shri Abhishek Tugnawat - Advocate for the petitioner.

Shri Ambika Pratap Singh and Ms. Trapti Soni and Shri Avinash  
Kushwaha and Ms. Shagufta Rehman - Advocate for the respondents.  
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ORDER

*Per. Justice Vijay Kumar Shukla*

The present Public Interest Litigation has been filed alleging that the road condition of National Highway No.3 especially on *Ganpat Ghat* has got damaged due to the rain, though the road was constructed only in November, 2024.

He has raised certain points regarding the quality of the construction.

Counsel for the respondent argued and submitted that they have specifically pleaded in the reply that now the condition of the road especially at *Ganpat Ghat* has been improved as the necessary patch work has been done.

Per contra, counsel for the respondent submitted that the patch work is



not a solution for the problem which had arisen on the said *Ghat*.

After hearing learned counsel for the parties and considering the reply of the respondent/NHAI that at present repairing work has been done as per the contract and the NHAI will continue to do the repair work and construction of road as per contract, therefore, we are not inclined to keep the petition pending, in view of the reply of the respondent.

Accordingly, present petition stands **disposed of**.

However, liberty is granted to the petitioner to file fresh petition in case if the condition of the road deteriorates in future.

(VIJAY KUMAR SHUKLA)  
JUDGE

(ALOK AWASTHI)  
JUDGE

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